

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 38/MP/2016
Alongwith I.A. No. 6/2018**

Subject : Petition under section 79 (1)(c) read with 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003 *inter-alia* seeking a declaration that the factor/events, namely, delay in forest clearance of land for main plant, cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement, delay in acquisition/ procurement of land for main plant, delay in approval of land for ash Pond by State of Odisha, delay in clearance of railway line from Eastern Coast Railway, Odisha, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2X660 MW coal based Thermal Power plant located in Dhenkenkenal District Odisha as force majeure events under BPTA dated 24.2.2010, seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the BPTA dated 24.2.2010.

Date of hearing : 21.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Lanco Babandh Power Limited (LBPL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Deepak Khurana, Advocate, LBPL
Shri Tejas V. Anand, Advocate, LBPL
Shri Divyanshu Bhatt, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel for PGCIL requested for short adjournment due to non-availability of the arguing counsel. Learned counsel for the Petitioner had no objection in this regard. Request was allowed by the Commission.

2. The petition alongwith IA shall be listed for hearing on 13.9.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**